
Parag De Vs State Of Tripura And Ors

Writ Petition (C) No. 1086 Of 2017

Court: Tripura High Court

Date of Decision: Sept. 30, 2019

Acts Referred:

Code Of Civil Procedure, 1908 " Section 141, Order 1 Rule 8, Order 1 Rule 9#Constitution Of India, 1950 " Article 14, 226, 309

Hon'ble Judges: S. Talapatra, J

Bench: Single Bench

Advocate: G. K .Nama, A. K. Bhowmik, K. Bhattacharjee

Final Decision: Dismissed

Judgement